

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : SMC-1 : NEW DELHI
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No.1089/Del/2019
Assessment Year: 2015-16

Nirmal Aggarwal,
139, Deepali Enclave,
Pitampura,
New Delhi.

Vs DCIT,
Central Circle-25,
New Delhi.

PAN : AAZPA7513M

(Appellant)

(Respondent)

Assessee by	:	Ms Rashi Singhal, CA
Revenue by	:	Shri R.K. Gupta, Sr. DR
Date of Hearing	:	15.06.2021
Date of Pronouncement	:	15.06.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 04.02.2019 of the CIT(A)-29, New Delhi, relating to the assessment year 2015-16.

2. The Id. Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also obtained Form No.3. It is accordingly requested in the application that this appeal may be allowed to be withdrawn.

3. In the absence of any objection from the ld. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 15th June, 2021.

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 15th June, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi